

**COURT OF THE
DISTRICT & SESSIONS JUDGE**

No.

July, 2013

Sub: Statistical information relating to the **Institution, Disposal and Pendency of cases** in the Subordinate Courts as per the Format (**ANX. IV** for Subordinate Courts) for Annual submission of data-*re*.

Ref: No. F.40 (28)(b)-HCT/STT-Y/2013/, dated on the above subject.

CASES INSTITUTED AND DISPOSED IN THE YEAR 201.....

STATUS OF CASES IN TERMS OF PENDENCY (AS ON 31ST DEC)

Name of the District	Cases brought forward from the previous year (Civil/Crl)			Freshly instituted cases (Civil/Crl)			Disposed of cases (Civil+Crl)			Pending cases		
	Civil	Crl	(Civ+Crl)	Civil	Crl	(Civ+Crl)	Civil	Crl	(Civ+Crl)	Civil	Crl	(Civ+Crl)

Year	Civil cases pending for				Criminal cases pending for			
	Upto 1 Yr	More than 1 & less than 2 Yrs	More than 2 Yrs	More than 5 Yrs	Upto 1 Yr	More than 1 & less than 2 Yrs	More than 2 Yrs	More than 5 Yrs

**Strength of Judges
(As on 31st December)**

Bifurcation of Pending cases (As on 31st December)

Sanctioned Strength	Working Strength	Vacancy

CIVIL		CRL		(Civ+Crl)	(Civ+Crl)
Ready (Complete) matters	Not ready (Incomplete) matters	Ready (Complete) matters	Not ready (Incomplete) matters	Ready (Complete) matters	Not ready (Incomplete) matters

- NB.-** 1. Matters ready for recording evidence in suits/final arguments in others, may be treated as “Ready matters” and rest as “Not ready matters”.
2. The data should be submitted in this standard format only. Any additional information, if necessary may be sent as Annexure.

(Signature of the District & Sessions Judge)